

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES
LOK SABHA
UNSTARRED QUESTION NO. 2614
TO BE ANSWERED ON 1st August, 2017

SLAUGHTER HOUSES

2614: DR. BANSHILAL MAHATO

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the total number of registered/ licensed slaughter houses in each State/ Union Territory in the country;
- (b) whether the Government has received any complaints against some of those slaughter houses and if so, the details thereof, State-wise;
- (c) the action taken by the Government against such slaughter houses;
- (d) whether there are certain unregistered slaughter houses running in various States of the country; and
- (e) if so, the details thereof along with the action taken by the Government against such unregistered slaughter houses, State-wise?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE & FARMERS WELFARE

(SHRI SUDARSHAN BHAGAT)

- (a) The issuing of licenses / registrations of slaughterhouses in the country are being done by the Food Safety and Authority of India (FSSAI) under the Ministry of Health & Family Welfare and as per information available in Food Licensing and Registration System (FLRS) with the FSSAI, 7,788 numbers of license / registration have been issued under the Food Safety and Standards Act, 2006 (FSS Act, 2006) for slaughterhouses annexed as ANNEXURE-I.
- (b) to (e) As per Entry 18 of Twelfth Schedule (Article 243W) of the Constitution of India, regulation of slaughter houses and tanneries is in Powers, Authorities and responsibilities of Municipalities of the States. Further, the implementation and enforcement of FSS Act, 2006 and Rules and Regulations made there under primarily rests with the State/UT Governments. Regular surveillance, monitoring and inspection is undertaken by State/UT Governments under FSS Act, 2006 to check compliance of the provisions under FSS Act and Rules and Regulations made there under and in particular the provisions under sub-regulation 2.5 of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011 relating to standards for meat and meat products along with Schedule-4, Part IV of Food Safety and Standards (Licensing and Registration) Regulations, 2011 relating to specific hygienic and sanitary practices to be followed by Food Business Operators engaged in manufacture, processing, storing and selling of Meat and Meat Products. Based on information made available with FSSAI by the States/UTs, details of food samples including meat and meat products received, analysed, found non-conforming and action taken during the year 2016-17 is annexed as ANNEXURE-II. However, separate data relating to enforcement activity in respect of meat and meat products /slaughter houses is not made available with FSSAI.

ANNEXURE-I**Number of license/registration issued to slaughter houses under FSS Act, 2006**

S.No	STATE	CENTRAL LICENSES	STATE LICENSES	REGISTRATION	Total
1.	Andhra Pradesh	8	12	3	23
2.	A&N Islands		7	12	19
3.	Arunachal Pradesh				
4.	Assam	4	3	62	69
5.	Bihar	6	1	6	13
6.	Chandigarh	1			1
7.	Chhattisgarh		29	251	280
8.	Delhi	5	10	30	45
9.	Dadra & N.H.				
10.	Daman & Diu				
11.	Goa	2	10	11	23
12.	Gujarat			11	11
13.	Haryana	16	10	191	217
14.	Himachal Pradesh	5	4	128	137
15.	Jammu & Kashmir		9	60	69
16.	Jharkhand		121	1707	1828
17.	Karnataka	10	167	78	255
18.	Kerala	19	20	96	135
19.	Lakshadweep			118	118
20.	Madhya Pradesh		10	720	730
21.	Maharashtra	61	113	406	580
22.	Manipur		4	6	10
23.	Meghalaya			2	2
24.	Mizoram				
25.	Nagaland				
26.	Odisha		1	25	26
27.	Puducherry		5	7	12
28.	Punjab	30	72	354	456
29.	Rajasthan	3	8	231	242
30.	Sikkim				
31.	Tamil Nadu	13	298	1795	2106
32.	Telangana	15	27	2	44
33.	Tripura				
34.	Uttar Pradesh	115	42	139	296
35.	Uttarakhand				
36.	West Bengal	16		25	41
Total		329	983	6476	7788

Source: Food Licensing and Registration System (FLRS)

ANNEXURE-II

Details of food samples including meat and meat products received, analysed, found non-conforming and action taken during the year 2016-17 based on current information as per Annual Public Laboratory Testing Report given by FSSAI for the year 2016-2017

Annual Public Laboratory Testing Report for the year 2016-2017								
Sl.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analyzed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1	A & N Islands							
2	Andhra Pradesh							
3	Arunachal Pradesh	302	302	10	1	8	0	12/Rs. 348400
4	Assam	536	526	67	3	23	0	2/Rs. 30000
5	Bihar	2507	2427	42	3	30	6	Rs. 73000
6	Chandigarh	251	251	19	2	14	1	Rs. 300000
7	Chhattisgarh	1693	1693	425				
8	Dadra & N.H	44	44	3		3		
9	Daman & Diu							
10	Delhi	1155	1152	120	9	98	106	68/Rs. 3741500
11	Goa	920	874	111		5	1	1/ Rs. 20000
12	Gujarat	11364	11329	839	46	513	2	Rs. 16681000
13	Haryana	2041	2033	188	18	243	14	71/ Rs. 2982170
14	Himachal Pradesh	351	315	57		35	23	Rs. 195000
15	Jammu & Kashmir							
16	Jharkhand							
17	Karnataka	2837	2837	341	26	112		112/ Rs. 2195900
18	Kerala							
19	Lakshadweep							
20	Madhya Pradesh	5075	5461	609	60	483	26	252/ Rs. 7427700
21	Maharashtra							
22	Manipur	207	207	30	0	30	0	5/ Rs. 520000
23	Meghalaya	47	43	3				

24	Mizoram	26	20	2	0	0	0	
25	Nagaland							
26	Odisha							
27	Puducherry	495	495	32	0	0	0	
28	Punjab	4431	4054	2240	56	1442		Rs. 1410921
29	Rajasthan	5801	4923	1276	193	169	0	65/ Rs. 115557
30	Sikkim							
31	Tamil Nadu	4080	3022	970	244	617	109	442/ Rs. 7898500
32	Telangana							
33	Tripura	173	173	12	0	6	0	
34	Uttar Pradesh							
35	Uttarakhand	749	676	119	3	199		19/ Rs. 1004000
36	West Bengal							
	Total:	45085	42857	7515	664	4030	288	1049/ Rs.4,49,43,64 8

Source: States/UTs